

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**M . A.No.126 of 2017 (SZ)
In
Application No. 57 of 2017 (SZ)**

Applicant(s)
Shivakumar,
Yelahanka,
Bangalore

Vs. Respondent(s)
Heritage Estate Apartment
Owners Association, Yelahanka,
Bangalore and 10 others

Legal Practitioners for Applicant(s)
Mr. Shivakumar. S.
Party-in-Person.

Legal practitioners for respondent(s)
M/s. Yogendran for R1
M/s.M.R.Gokul Krishnan for R2 & R7
M/s. Devraj Ashok for R3, R5, R6 & R10
M/s.Ajay Nndalike
Manu.K. Tanya Elizabeth John,
Yasodhar Hedge, Meena Rao,
Suhaas R. Shenoy,
Subhang Nair,
Akshya Ramadurai for R4
M/s.K.G. Vasudevan,
H.S. Sachidanand, Naresh Vassudhev &
Praveen Sethia for R8
M/s. T.V.Sekar for R9
M/s. Giridhar & Sai, Y.Kavitha,
Prasanna Durai for R11

Note of the Registry	Orders of the Tribunal
Order No. 2	Date: 20 th September, 2017 This is an application filed by Shivakumar to implead himself as additional respondent contending that he was originally the President of the applicant Association and he is no more the President and hence he is to be impleaded

as additional respondent. The application even as on today shows that the applicant Association is represented by the applicant herein namely, Shivakumar. The application does not show any reason why he has to be impleaded. He has no case that the President subsequently elected is not competent or interested to proceed with the application. As rightly pointed out by the learned counsel appearing for respondent No.3, when the Association represents the entire members of the Association and the applicant continues to be a member of the Association, there is no necessity to implead the applicant as a respondent.

The Miscellaneous Application is therefore dismissed with no orders as to costs.

.....J.M.
(Justice M.S. Nambiar)